

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 11TH DAY OF SEPTEMBER, 2003

Original Application No.222 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Sunil Kumar Awasthi, son of
Shri Radhey Shyam Awasthi,
Resident of 513, Defence Colony
G.T.Road, Kanpur.

.. Applicant

(By Adv: Shri R.P.Singh)

Versus

1. Union of India through
Commanding Officer, 7 Air Force
Hospital, Cantt., Kanpur-4
2. Air Head Quarter Vayu Bhawan
New Delhi.
3. A.O.C in C. Maintenance
Command, Nagpur.

.. Respondents.

(By Adv: Shri V.V.Mishra)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has
prayed for a direction to the respondents to take work of
Laskar from the applicant and it has been further prayed
that the applicant may be appointed as Laskar.

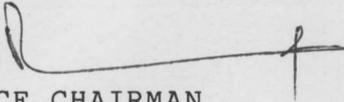
The facts of the case are that applicant was serving
as Seasonal Anti-malaria Laskar in the Air Force since
1991. By order dated 31.10.2002 applicant was regularised
against group 'D' vacant post in terms of the headquarter
letter dated 21.8.1997. The grievance of the applicant is
that he was senior and he should have been accommodated as

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Laskar or as mali but he has been discriminated and has been regularised for the post of dhobi. Counsel for the applicant has also submitted that Prem Chandra Pal mentioned at serial number 5 in the order dated 31.10.2002 has not joined and the post of mali is vacant. It is submitted by learned counsel that applicant may be adjusted against the vacant post ~~and~~ mali. In our opinion, for the relief claimed in this OA applicant should have approached the administrative authority before coming to this Tribunal. He ought to have placed his grievances ~~before~~ ^{against} the competent officer i.e. respondent no.3.

This OA is accordingly disposed of finally with the liberty to the applicant to file a representation before respondent no.3 for redressal of the grievances mentioned above. If the representation is filed, it shall be considered and decided by a reasoned order within three months from the date a copy of this order together with representation is filed. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 11.9.2003

Uv/